

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1237**

TO BE ANSWERED ON THE 9TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

STRENGTHENING OF POLICE SYSTEM

†1237. SHRI SANJAY BHATIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has formulated any action plan in coordination with the States to strengthen the police system and administration of States in view of the cyber crimes and other nature of crimes being committed by the criminals so that crimes of different nature can be stopped by identifying them;

(b) if so, the details thereof;

(c) whether the Government is considering any measures to modernise the police system of the country with technical knowhow with the help of various scientific and technology institutes in the country; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): “Police” and “Public Order” are State subjects as per the Constitution of India and States/UTs are primarily responsible for strengthening the mechanism of their Law Enforcement Agencies (LEAs) and administration considering all types of crimes including cyber crimes. The responsibility of prevention, detection, investigation and prosecution of crimes rests with the States/UTs.

Modernisation of police forces is a continuous process and the efforts of the States are supplemented by MHA under the scheme of "Assistance to States for Modernization of Police" [erstwhile scheme of Modernization of Police Forces (MPF)]. Under this scheme, the State Governments are provided central assistance for acquisition of latest weaponry, training gadgets, advanced communication/forensic equipment, Cyber Policing equipment etc.

The States have formulated 3 to 5 year Action Plans named State Security Plans to modernise and strengthen the Police System. Each year, Central share is conveyed to State Governments and after adding State share, State Governments formulate State Action Plans (SAPs) by including items as per requirements and strategic priorities including combating cyber crimes and these SAPs are considered by High Powered Committee (HPC) in the Ministry.

The budgetary allocations and releases to the State Governments under this Scheme during the past 5 years are as below: (Rs. crore)

Year	Allocation	Release
2015-16	662.11	662.11
2016-17	595.00	594.02
2017-18	769.00(BE) 452.10 (RE)	451.68
2018-19	769.00	768.83
2019-20	811.30 (BE) 791.30(RE)	781.12

Expertise of various specialized organizations such as Directorate of Coordination Police Wireless (DCPW), Directorate of Forensic Science Services (DFSS), National Crime Records Bureau (NCRB) etc. are utilized while formulating and approving the State Action Plans (SAPs). MHA has also circulated critical / minimum prescribed State level infrastructure in the field of radio communication and national standards in the field of forensics.

The Central Government has also taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensics facilities etc. The Government has launched the National Cyber Crime Reporting Portal, www.cybercrime.gov.in to enable public to report incidents pertaining to all types of cyber crimes with special focus on cyber crimes against women and children.
